

been sanctioned freedom fighters' pension by the Government of India in each of 12 districts of Himachal Pradesh; and the year in which they were sanctioned pension;

(b) the number of such freedom fighters among them as have died since then and whether their widows/minor dependents are getting this pension;

(c) if not, the reasons therefor and whether the cases for award of pension to the widows/dependents have still not been decided; and

(d) the likely date by which all such cases would be decided?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A statement is attached.

(b) 269. In 254 cases the eligible widows and unmarried daughters of deceased freedom fighters have been sanctioned family/dependent pension.

(c) and (d). In 15 cases the final decision regarding grant of pension is awaiting furnishing of requisite information/documents from the applicants and reports from State Governments/Defence Record Offices. Final decision in these cases will be taken as soon as the requisite information becomes available. State Government have been requested to accord higher priority in these cases.

Statement

Number of cases in which Central Freedom Fighters' Pension (August, 1972) sanctioned in Districts of Himachal Pradesh.

Name of the District	No. of freedom fighter including ex-INA personal sanctioned pension
Simla	50
Kangra	598
Una	103
Hamirpur	285
Bilaspur	163
Solan	38
Kulu	18
Mahasu	13

Mandi	261
Sirmur	52
Chamba	42
Total	1625

Pension to freedom Fighters in Himachal Pradesh

7598. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters of Hamirpur, Bilaspur, Una and Kangra districts of Himachal Pradesh whose applications for the sanction of freedom fighters' pension are pending with Government for decisions;

(b) the period for which the applications are pending alongwith the reasons for which no decision has been made so far; and

(c) the likely date by which the decision would be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A statement is attached.

(b) and (c). There is no application pending initial scrutiny. However a final decision in these cases could not be taken for want of requisite information from the individual and/or reports from the State Government/Military records offices in respect of claims of ex-INA personnel. These cases will be finalised as soon as the information from the individuals and/or reports from the State Government/Military records office is received.

Statement

The Number of cases in Himachal Pradesh (District-wise) Not yet Finalised.

District	FF	INA	Total
Hamirpur	6	36	42
Bilaspur	12	28	40
Una	1	17	18
Kangra	16	49	65
TOTAL:	35	130	165

This also includes the number of fresh applications received under the liberalisation of the Pension Scheme from 1-8-1980, which are entertained upto 31st July, 1981.

Palekar award

7599. SHRI R. K. MHALGI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that he has received a representation dated the 26th February, 1981 from the employees of Ajanta of Aurangabad, Maharashtra regarding the grievances of non-implementation of the Palekar Award;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) to (c). A letter dated 26/2/81 was received from three employees of the Ajanta Daily of Aurangabad, Maharashtra requesting amendment of the recommendations of the Tribunals of Working Journalists and Non-journalist Newspaper Employees so that the bill collectors might be eligible for better scale of pay and better service conditions. The Government have already accepted the recommendations of The Tribunals (except

those relating to DA) with certain modifications. Order to this effect has already been issued on 26-12-80. There is no proposal to amend the orders.

Scheme for funding research projects for SC and ST Voluntary Organisations

7600. SHRI R. R. BHOLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any specific scheme of his Ministry for funding research projects from independent scholars/voluntary organisations on problems of Scheduled Castes and Scheduled Tribes at the National and Regional levels;

(b) if so, the particulars thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b). Provision exists in the budget of the Ministry of Home Affairs for supporting research projects of all-India of inter-State nature sponsored by autonomous organisation. Independent scholars are not generally